

cheated Andhra Bank and Bank of Maharashtra, these banks have filed police complaints. The matter is being investigated by the Economic Wing of the Madhya Pradesh Police.

(d) Allahabad Bank has reported that after analysing the modus operandi of the fraud, it has issued certain instructions cautioning branches against discounting of accommodation cheques.

Transfer of Assistant Commissioners of Income Tax

5650. SHRI SOMJI BHAI DAMOR: Will the Minister of FINANCE be pleased to state:

(a) what is the criteria laid down by the Government for transfer of Assistant Commissioners of Income tax in the Income-tax Department from one charge to another;

(b) whether it is a fact that in a number of cases the above criteria has not been followed strictly in Delhi Charge while transferring the Assistant Commissioners of Delhi;

(c) if so, what are the names and designations of the Assistant Commissioners of Income-tax (including the period as ITO) whose stay in Delhi is more than the stipulated period as mentioned in (a) above; and

(d) what action Government propose to take in transferring these Officers out of Delhi Charge?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) The criteria for transfer of Assistant Commissioners of Income-tax from one charge to another is broadly as follows:

(i) An Assistant Commissioner who has stayed in a particular charge for 8 years including the period as ITO (Group 'A') is liable for transfer to another charge in a State other than the State where he is presently posted.

(ii) If an officer is working or has worked on deputation at the same station, the period spent on deputation is not taken into account for the purpose of counting his stay at a particular station.

(iii) On promotion, any officer can be transferred from one charge to another regardless of say. *Ad hoc* promotions will not be treated as promotions for this purpose.

(iv) As far as possible an Assistant Commissioner will not be transferred to another charge during the last 2 years of his service.

(v) An officer posted to an unpopular station will be eligible for transfer to another place after a stay of two years at that station.

Notwithstanding what is stated above, the Board may, for administrative reasons, transfer any officer at any time to any place in India.

(b) and (c). On stay basis the following ten officers were due for transfer from Delhi Charge:—

S|Shri.

1. Jawaher Singh, IAC (Central).
2. T. S. Bedi, I.A.C.
3. A. Datta, I.A.C. (Assessment).
4. Krishan Lal, I.A.C. (Assessment).
5. N. D Sharma, I.A.C. (Assessment).
6. Sain Dass, I.A.C.
7. J. N. Sharma, A.A.C.
8. A. L. Sud, A.A.C.
9. Mrs. S. K. Nigam, I.A.C.
10. Mrs. Baljeet Matiyani, I.A.C. (Assessment).

Officers at S. Nos. 1 to 5 had less than two years to serve and hence not transferred. One officer (S. No. 6) has since been transferred from Delhi Charge, while in the remaining cases their retention was allowed on compassionate grounds/public interest.

(d) The annual transfers of officers on stay basis are considered in April-May each year. The cases of the officers due for transfer will be considered again in April-May, 1981.

Interest Paid on Central Loan Outstanding against State Governments

5651. SHRI AMAR ROY PRADHAN: Will the Minister of FINANCE be pleased to state:

(a) the amount of interest paid by the State Governments to the Central Government on the Central loan outstanding against them during the last year, State-wise and

(b) the steps proposed by the Centre to help these States in view of the need for greater assistance particularly for the speedy completion of development projects?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) The information is being collected and will be laid on the Table of the House.

(b) Interest liability of the States for the period 1979-80 to 1983-84 has been taken into account by the 7th Finance Commission in devising its scheme of devolution of Central taxes and grants in aid to the States. Considerable relief has also been given to the States in repayment of Central loans on the recommendations of the 7th Finance Commission.

The Central budget for the current year provides for Rs. 3,094 crores as Central assistance towards the Plans of the State Governments and the Union Territories. This provision marks a substantial increase over the last year's provision to enable the States and Union Territories to have Plans with a suitable step up over the last year's outlays.

Financial Assistance sought by Karnataka State to encourage Tourist Spots

5652. SHRI G. Y. KRISHNAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) what are the details regarding the co-operation extended by the Central Government to the State of Karnataka to encourage tourist spots in that State during the last two years; and

(b) whether the State of Karnataka has approached the Union Government regarding financial assistance in this regard, and if so, the reaction of the Central Government thereto?

THE MINISTER OF SHIPPING TRANSPORT AND TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) During the last two years, following facilities were provided action initiated in the Central Sector for the development of tourism in Karnataka:—

Department of Tourism:

(i) Construction of a Youth Hostel at Mysore.

India Tourism Development Corporation:

(i) Expansion of Lalitha Mahal Palace Hotel at Mysore.

(ii) Transport Unit at Mysore.

(iii) Expansion of Hotel Hassan Ashok at Hassan.

(iv) Renovation of Hotel Ashok Bangalore.

(v) Land acquisition for Hotel Ashok Bangalore.

Besides the above, some of the travel agents, travel writers, photographers, television/film producers, etc. who are invited as guests of the Department of Tourism, under its tourism promotion scheme, are taken on a familiarisation tour to important tourist centres in Karnataka so that they in